

**Central Administrative Tribunal  
Principal Bench**

**OA No.4693/2015**

New Delhi, this the 2<sup>nd</sup> day of May, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Akhil Dilli Prathmik Shikshak Sangh (Regd.)  
A representative body of the Primary School  
Teachers in Delhi  
Through its General Secretary,  
Shri R. C. Dabas  
Aged 60 years, Group 'B',  
At Jagdish Mishra Shikshak Bhawan,  
41, Institutional Area, D-Block,  
Janakpuri, New Delhi-58.  
Principal MCPS,  
Janakpuri, C-1,  
New Delhi-58.
  
2. Shri Virender Mathur  
S/o Hari Niwas  
Aged about 49 years,  
Assistant Teacher,  
MCPS, Mangolpuri, C-II,  
New Delhi-83.
  
3. Masroor Ahmed Khan  
S/o Ashfaq Ali Khan  
Aged about 48 years,  
Assistant Teacher,  
MCPS, Ghonda North, Urdu-1,  
New Delhi-53. .... Applicants.

(By Advocate : Shri Ranjit Sharma)

Versus

1. Commissioner  
North Delhi Municipal Corporation,  
Civic Centre, JLN Marg,  
New Delhi.
  
2. The Commissioner  
East Delhi Municipal Corporation,  
Through Director of Education,  
DSIDC Complex, Karkardooma,  
Delhi.
  
3. The Commissioner  
South Delhi Municipal Corporation,  
Civic Centre, JLN Marg,

New Delhi-2.

4. Govt. of NCT, Delhi  
 Through the Principal Secretary Finance  
 At New Secretariat,  
 ITO, Delhi-1. ... Respondents.

(By Advocates : Shri R. N. Singh for respondent No.1.  
 Shri Roshan Lal Goel for respondent No.2.  
 Ms. Anupama Bansal for respondent No.3.  
 Shri Anmol Pandita for Shri Vijay Pandita for  
 respondent No.4.)

**: O R D E R (ORAL) :**

**Justice Permod Kohli, Chairman :**

The applicant No.1 is the association of teachers working in the three Municipal Corporations of Delhi, whereas the applicant Nos.2 & 3 are its members, working as teachers in North and East Delhi Municipal Corporations, respectively.

2. The applicants have approached this Tribunal through the present OA seeking redressal of their grievances for non-payment of their salary for the last two to four months as averred in para 4.iii of the Application.

3. This Tribunal vide various interlocutory orders directed the respondents to pay the salary of the applicants. We are informed by learned counsel for respondent No.2, EDMC, that salary up to the month of January, 2016 has been paid to the applicants. Insofar as Respondent No.3, SDMC is concerned, it is stated in the short counter reply filed on its behalf that salaries of regular teachers of all the zones up to 31<sup>st</sup> January, 2016 have been disbursed. The fact remains that the members of the applicant No.1 association being regular teachers of East and South municipal corporations, they are entitled to their salary regularly, except where they are disentitled to such salary in accordance with law.

4. In this view of the matter, we do not want to keep this OA pending. This Application is accordingly disposed of with the observation that all

regular employees of the applicant association are entitled to their salary on regular basis until earn any disqualification in accordance with law. The respondents are in contractual and legal obligation to pay the salary of the members of the Applicant No.1 association on regular basis. They shall accordingly pay their salary on regular basis without fail. We are informed that similar issue is pending before the Hon'ble High Court of Delhi. We do not want to go into details of matters pending before Hon'ble High Court. It is for the Hon'ble High Court to issue appropriate directions in that case.

**(Shekhar Agarwal)**  
**Member (A)**

**(Permod Kohli)**  
**Chairman**

/pj/